# GOVERNMENT OF INDIA MINISTRY OF AYURVEDA, YOGA & NATUROPATHY, UNANI, SIDDHA AND HOMOEOPATHY (AYUSH)

## LOK SABHA UNSTARRED QUESTION NO.2254 TO BE ANSWERED ON 29<sup>TH</sup> JULY, 2016

## PATENTING AYUSH MEDICINES

#### 2254. DR. RAMESH POKHRIYAL "NISHANK":

Will the Minister of AYURVEDA, YOGA AND NATUROPATHY, UNANI, SIDDHA AND HOMOEOPATHY (AYUSH) be pleased to state:

- (a) the progress made for digitalization of traditional knowledge of herbs in the country;
- (b) the efforts made by the Government for keeping entire information associated with AYUSH safe through patents;
- (c) the details of special programme launched by the Ministry concerning intellectual property; and
- (d) the steps taken for maintaining coordination between different Ministries and State Governments in this regard?

## **ANSWER**

# THE MINISTER OF STATE (IC) OF THE MINISTRY OF AYURVEDA, YOGA & NATUROPATHY, UNANI, SIDDHA AND HOMOEOPATHY (SHRI SHRIPAD YESSO NAIK)

- (a) & (b): The Ministry of AYUSH has created Traditional Knowledge Digital Library (TKDL) in collaboration Council for Scientific & Industrial Research (CSIR) for digitalization of traditional medicinal knowledge. Under TKDL, more than 2.90 lakh formulations from the texts of Ayurveda, Unani and Siddha Systems have been digitalized till date to keep safe Traditional Knowledge from misappropriation of wrong patents by providing defensive protection. Further, as per the Section 3(p) of the Indian Patent Act, an invention which, in effect, is traditional knowledge or which is an aggregation or duplication of known properties of traditionally known component or components are not inventions and hence not patentable.
- (c): In matters relating to intellectual property, this Ministry has taken appropriate actions in consultation with Department of Industrial Policy & Promotion (DIPP). As per the information received from DIPP, Ministry of Commerce & Industry, the Government has approved National Intellectual Property Rights (IPR) Policy on 12.05.2016. The present IPR Policy envisages integration of IP as a policy and strategic tool in national development plans. It foresees a coordinated and integrated development of IP system in India as well as a holistic approach on IP legal, administrative, institutional and enforcement related matters.
- (d): Department of Industrial Policy & Promotion (DIPP) conducted various meetings time to time between different Ministries for better coordination on the matter.